

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 225/TT/2013
(Earlier Docket No. 39/TT/2013)

Date: 25.10.2013

To
Financial Advisor
Regulatory Affairs,
Karnataka Power Transmission Corporation Limited,
Kaveri Bhavan,
Bangalore-560 009

Subject: Determination of Transmission Tariff for Inter State Transmission lines connecting between Karnataka and neighbouring States (Natural Inter State Transmission Lines) belonging to KPTCL

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 8.11.2013:-

- a) Revised Form-2 and Form-2A, stating each asset separately with proper configuration (as the details given in Form-2 and Form-2 A do not match);
- b) The order of the Commission dated 14.3.2012 was based on inputs given by RLDCs. The following lines claimed by KPTCL are not included:-

Asset-5: 220 kV S/C line from Allipur- Raghulapadu (Karnataka-Andhra)
Asset-8:110 kV S/C line from Konaje- Manjeshwar (Karnataka-Kerala)

- c) Clarification as to why the line 220 kV Line from Gooty-Bellary (Karnataka-Andhra Pradesh) in SR is mentioned in the list but is not being claimed by the petitioner.

Yours faithfully,
Sd/-
(P. K. Sinha)
Asst. Chief (Legal)